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Recovery of dues from Dalmia Cement group by Cement Corporation of India

6044. SHRI SAT PAL KAPUR: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Cement Corporation of India has to recover some money from the Dalmia Cement group towards freight;

(b) if so, the amount thereof as on 28th February, 1973 and how this amount was allowed to accumulate; and

(c) the steps taken to recover this amount?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). M/s. Dalmia Dadri Cement Co. has not so far paid an amount of about Rs. 136.28 lakhs as on 28th February, 1973 due from them to the Cement Regulation Account for the reason that the Appeal challenging the validity of the Cement Control Order, 1967 under which the above amount becomes due, is yet to be finally decided by the Delhi High Court.

(c) The various alternatives for realisation of the dues are being explored.

Transfer of Registration with one Telephone Exchange to another without Loss of Seniority

6045. SHRI SAT PAL KAPUR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a person who gets his name registered with a particular telephone exchange can get it changed, in case, the person change his

address, later on, to some other telephone exchange which serves the new area;

(b) whether the seniority of the registered person is not disturbed and he is accommodated in the new exchange from the date of his original registration; and

(c) whether there have been cases where such seniority has not been restored when the registered persons got the registration changed from Jor Bagh to Connaught Place exchange (New Delhi) in 1972 and if so, the reasons therefor and the action taken to restore the seniority?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):

(a) Yes provided both the exchanges form part of the same telephone system and provided the name and constitution of the registered party is not altered.

(b) Yes. The seniority now is not disturbed.

(c) No.

Construction of Quarters for P. & T. Staff in Palghat Town, Kerala

6046. SHRI A. K. GOPALAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under consideration to construct quarters for Posts and Telegraphs staff in Palghat Town, Kerala; and

(b) if so, when it is likely to be implemented?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):

(a) Yes, Sir.

(b) Sanction for construction of 33 staff quarters has been issued and tenders have been already invited. The work is likely to be completed during 1974-75.